



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 1st December, 2023

**No. LGL.49/2023/6.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 22nd November, 2023 is hereby published for general information.

### ASSAM ACT NO. LXI OF 2023

(Received the assent of the Governor on 22nd November, 2023)

**THE BODOLAND UNIVERSITY (AMENDMENT) ACT, 2023**

# AN ACT

further to amend the Bodoland University Act, 2009.

Preamble	Whereas it is expedient further to amend the Bodoland University Act, 2009 hereinafter referred to as the principal Act. in the Act manner hereinafter appearing;	<b>Assam Act No. XI of 2009</b>
It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows :-		
Short title, extent and commencement	1. (1) This Act may be called the Bodoland University (Amendment) Act, 2023. (2) It shall have the like extent as the principal Act. (3) It shall come into force at once.	
Amendment of section 2	2. In the principal Act, in section 40, (i) after clause (c) the following new clause. shall be inserted, namely:- “(cc) “Campus” means a campus established, maintained and managed by the University, situated within the State of Assam.”: (ii) in clause (u), for the words “a Reader or a Lecturer”, appearing in between the words “Professor”, and “of the” the word “an Associate Professor or an Assistant Professor” shall be substituted.	
Amendment of section 3	3. In the principal Act, in section 3, after sub-section (2) the following new sub-sections shall be inserted, namely:-  “(3) The headquarters of the University shall be at Kokrajhar. (4) The University may establish campuses at such other places within its jurisdiction as it may deem fit, with the approval of the State Government complying the norms of the University Grants Commission.”	
Amendment of section 4	4. In the principal Act, in section 4, in clause (vi), for the words “Readers or Lecturers” appearing in between the words “professor” and “or otherwise” the words “Associate Professors or Assistant Professors” shall be substituted.	
Amendment of section 10	5. In the principal Act, in section 10, in sub-section (4), in the Proviso, for the words and figures shall not be less than Rs.25000/- per mensem including all allowances,” the words “shall be as per University Grants Commission (UGC) norms.” shall be substituted.	

- Amendment of section 12
6. In the principal Act, in section 12, in sub-section (2),-
- (i) in first line, in between the words "shall be" and "Secretary", the words "the Member" shall be inserted:
  - (ii) in the third line, the words "but shall not be deemed to be a member of any of these authorities except that of the Court" shall be deleted.
- Amendment of section 18
7. In the principal Act, in section 18, in clause (d), in the first line for the words "to institute professorships, readerships, lecturerships", the words "to institute the positions of Professors, Associate Professors, Assistant Professors" shall be substituted.
- Amendment of section 22
8. In the principal Act, in section 22, in clause (d), in the second Line, for the words "Professorships, Readerships, Lecturerships," appearing in between the words "institution of" and "or other post" the words the positions of Professors, Associate Professors, Assistant Professors," shall be substituted.
- Amendment of section 24
9. In the principal Act, in section 24, in clause (b), for the words "institutions of professorships, readerships, lecturerships", appearing in between the words, "for the" and "or other post" the words "institution of the positions of Professors, Associate Professors, Assistant Professors" shall be substituted.
- Amendment of section 29
10. In the principal Act, in section 29, in sub-section (1), in clause (a) and (c), for the words "Readers" and "Lecturers" wherever they occur, the words "Associate Professor" and "Assistant Professor" respectively shall be substituted;
- Amendment of section 31
11. In the principal Act. in section 31,
- (i) in sub-section (1), in fourth line, for the words "Accountant General" the words "Comptroller and Auditor-General of India" shall be substituted.
  - (ii) after sub-section (1), the following new sub-section shall be inserted, namely:-
    - (1a) The Comptroller and Auditor-General of India or such persons as may be authorized in this behalf shall, once in every year, conduct a financial audit of the annual statement of accounts of the University in such form and in such manner as may be decided by the Comptroller and Auditor-General of India; and any expenditure incurred in connection with such audit shall be payable from the accounts of the University.

**GEETANJALI DAS SAIKIA,**  
Secretary to the Government of Assam,  
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